

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6897/2024

(Arising out of impugned final judgment and order dated 20-09-2023 in WP(C) No. 2429/2023 passed by the High Court of Jammu & Kashmir and Ladakh at Srinagar)

JAMMU AND KASHMIR BANK LIMITED

Petitioner(s)

VERSUS

M/S HOTEL ALPINE RIDGE & ORS.

Respondent(s)

(IA No.48205/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(C) No. 12200/2024 (FOR ADMISSION)

Date : 02-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General
Ms. Neetika Sharma, Adv.
Mr. Tavinder Sidhu, Adv.
Mr. Ravinder Singh, Adv.
For M/S. M. V. Kini & Associates, AOR

Mr. Umesh Kumar Khaitan, AOR
Mr. Pallav Saxena, Adv.
Mr. Syed Arsalan, Adv.
Mr. Prateek Khaitan, Adv.

For Respondent(s)

Mr. Kundan Kumar Mishra, AOR
Mr. Brajesh Pandey, Adv.
Mr. Brijesh Pandey, Adv.
Mr. Jitendra Kumar, Adv.

Mr. Shashank Bajpai, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Vinayak Sharma, Adv.
Mr. B K Satija, Adv.
Mr. Kanu Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

To enable the petitioner to complete the service and
for fixing a date for hearing, list on 12th August, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER